

Bill No. 62 of 2007

THE CIGARETTES AND OTHER TOBACCO PRODUCTS
(PROHIBITION OF ADVERTISEMENT AND REGULATION
OF TRADE AND COMMERCE, PRODUCTION, SUPPLY
AND DISTRIBUTION) AMENDMENT BILL, 2007

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BILL

to amend the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Act, 2007. Short title.

2. In the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003, in section 7, in sub-section (1), for the words "the specified warning including a pictorial depiction of skull and cross bones and such other warning as may be prescribed", the words "such specified warning including a pictorial warning as may be prescribed" shall be substituted. Amendment of section 7 of Act 34 of 2003.

STATEMENT OF OBJECTS AND REASONS

The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 was enacted mainly for taking effective steps to discourage the use of tobacco and tobacco products so as to protect the public health.

2. As per sub-section (1) of section 7 of the said Act, no person shall, directly or indirectly, produce, supply or distribute cigarette or any other tobacco products unless every package of cigarettes or any other tobacco products produced, supplied or distributed by him bears thereon, or on its label, the specified health warning including a pictorial depiction of skull and cross bones and such other warning as may be prescribed by the rules made by the Central Government under the Act.

3. It is felt that taking into account the religious sentiments expressed by certain sections of society against the depiction of skull and cross bones, the pictorial warning of skull and cross bones on the packets of tobacco products may be made optional rather than mandatory.

4. The Bill seeks to achieve the above objective.

NEW DELHI;
The 9th August, 2007.

ANBUMANI RAMADOSS.

ANNEXURE
EXTRACT FROM, THE CIGARETTES AND OTHER TOBACCO PRODUCTS
(PROHIBITION OF ADVERTISEMENT AND REGULATION OF
TRADE AND COMMERCE, PRODUCTION, SUPPLY
AND DISTRIBUTION) ACT, 2003
(34 OF 2003)

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7. (1) No person shall, directly or indirectly, produce, supply or distribute cigarettes or any other tobacco products unless every package of cigarettes or any other tobacco products produced, supplied or distributed by him bears thereon, or on its label, the specified warning including a pictorial depiction of skull and cross bones and such other warning as may be prescribed.

Restrictions on trade and commerce in, and production, supply and distribution of cigarettes and other tobacco products.

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to amend the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

(Dr. Anbumani Ramadoss, Minister of Health and Family Welfare)